

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.125
TO BE ANSWERED ON 30.11.2015

INCREASE IN WORKDAYS IN DROUGHT AFFECTED AREAS

125. SHRI PRABHAT JHA:
SHRI D. RAJA:
SHRI NEERAJ SHEKHAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Government proposes for additional 50 days work under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in drought affected areas;
- (b) if so, the details thereof, State-wise and district-wise, in case of Madhya Pradesh and Uttar Pradesh; and
- (c) the details of additional funds Government has allocated and released for the same, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): The Government has made necessary provisions for an additional 50 days of unskilled manual work over and above 100 days per household in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in notified drought affected or natural calamity areas in the country. However, the Notification from the State of Maharashtra in connection with drought affected areas has not yet received.

(b): Proposals along with the list of notified drought affected areas received from the States of Karnataka, Chattisgarh and Madhya Pradesh, to provide an additional 50 days of wage employment for all such households who have completed 100 days' work in financial, has been approved in consultation with the Ministry of Agriculture. Accordingly, necessary provisions have been made in NREGASoft for inclusion of notified drought affected tehsils/ Taluks for the States of Karnataka (136 taluks), Chattisgarh (93 tehsils) and Madhya Pradesh (141 tehsils) respectively. The proposal from the State of Uttar Pradesh is yet to be received by this Ministry.

(c): The funds would be provided to the States as per agreed to Labour Budget (LB) from where they will continue to meet the expenditure on account of providing employment up to 100 days and also for the increased number of days in notified areas.

Proposal for a revision of LB, if required, have to be submitted by the State(s) in the same format and following the same procedure as for original LB. Based on an assessment of demand for employment, potential for providing employment on ongoing works and other factors, the Empowered Committee chaired by Secretary, Department of Rural Development take a decision on the proposal of revision of LB.
